

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Refresher Course for the District Judges (Entry Level & Selection Grade) (on completion of 5 years service) (Group - II) (30.10.2023 to 04.11.2023)

DATE/ DAY	SESSION – I 10:30 am to 12:00 noon	SESSION – II 12:15 pm to 1:45 pm	SESSION – III 2:30 pm to 4:15 pm	SESSION – IV 4:35 pm onwards
30.10.2023 Monday	Feedback from the participants and identification of issues and challenges faced by participants on Board By: Director & Officers of the Academy	Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of the Land Acquisition Act, 1894) (i) Issues u/s 28-A, 30, 51, 51-A of the Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Discussion on Vicarious/Joint liability u/s 34/149 – Abetment u/s 109 – Criminal Conspiracy u/s 120-B IPC Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	Discussion on Civil Appeal : • Regular and miscellaneous, <i>Locus standi</i> • Procedure and points for determination • Additional evidence • Cross objection • Remand and power of Appellate Court Followed by open interaction By: Hon’ble Shri Justice Dwarka Dhish Bansal, Judge, High Court of Madhya Pradesh
31.10.2023 Tuesday	Discussion on Motor Accident Claim Cases: • Overview of the statutory scheme under the Act and Rules • Simple injuries and permanent disability • Death cases Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	Motor Accident Claim Cases : • Defence taken by Insurance Company • Pay and Recover Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	Discussion on Criminal Appeal (a) Appeal in general (b) Appeal against conviction and acquittal, (c) Power of Appellate Court (d) Judgment in appeal Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	SESSION – IV 4:15 pm to 5:45 pm Sessions trial in general: • Accused Statement (u/s 313 CrPC) • Order of acquittal (u/s 232 CrPC) Followed by open interaction By: Director, MPSJA & Shri Padmesh Shah, Additional Director, MPSJA
01.11.2023 Wednesday	Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory Orders (c) Revision in specific cases (d) Procedure (e) Orders in revision Followed by open interaction By: Hon’ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	Bail in general (Sections 438, 439, 439 (2) CrPC and Special Acts) – Subsequent bail application and interim bail Followed by open interaction By: Hon’ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	SESSION – III 2:30 pm to 4:15 pm Open interactive session By: Officers of the Academy	SESSION – IV 4:40 pm onwards Attributes of a Judge Followed by open interaction By: Hon’ble Shri Justice Sujoy Paul, Judge, High Court of Madhya Pradesh

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**TEA BREAK
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PHOTOGRAPH**

DATE/ DAY	SESSION – I 10:30 am to 12:00 noon		SESSION – II 12:15 pm to 1:45 pm		SESSION – III 2:30 pm to 4:00 pm		SESSION – IV 4:15 pm to 5:45 pm	
02.11.2023 Thursday	Judgment writing in sessions trial: • Marshalling and appreciation of evidence (Last seen theory, Plea of <i>alibi</i> , Dying Declaration) Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	T E A B R E A K	Discussion on guidelines issued by the Supreme Court : • Gohar Mohammed v. U.P. SRTC • Satender Kumar Antil v. CBI • Aureliano Fernandes v. State of Goa and ors. Presentation by Participants	L U N C H B R E A K	Procedure relating to Preliminary Enquiry and Departmental Enquiry – An overview Followed by open interaction By: Director, MPSJA	T E A B R E A K	Key issues relating to Arbitration & Conciliation Act, 1996 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	
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03.11.2023 Friday	Key issues relating to Electronic Evidence (condt...) Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh <i>(Online)</i>	T E A B R E A K	Key issues relating to Electronic Evidence Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh. <i>(Online)</i>	L U N C H B R E A K	Key issues relating to Hindu Marriage Act, 1955 and Maintenance Followed by open interaction By: Shri Dhirendra Singh, Principal Judge, Family Court, Dhar	T E A B R E A K	Screening of Movie	Key issues relating to Protection of Children from Sexual Offences Act, 2012: (i) Determination of victim's age (ii) Presumption and trial procedure of offences (iii) Gender Sensitization Followed by open interaction By: Hon'ble Shri Justice Vivek Agarwal, Judge, High Court of Madhya Pradesh
DATE/ DAY	SESSION – I 10:30 am to 12:00 noon		SESSION – II 12:15 pm to 1:45 pm		SESSION – III 2:30 pm to 4:00 pm		SESSION – IV 4:15 pm onwards	
04.11.2023 Saturday	Administrative Skills - (i) Inspection of Courts (ii) Role as OIC of different Sections (iii) Dos and Don'ts (iv) Co-ordination between Bar and Bench Followed by open interaction By: Shri Naveen Kumar Saxena President, Consumer Forum, Jabalpur	T E A B R E A K	Discussion on Judgments (Civil & Criminal) By: Shri Rajesh Kumar Gupta District Judge (Inspection), High Court of M. P. & Director, MPSJA	L U N C H B R E A K	Open interactive session By: Officers of the Academy	T E A B R E A K	Valedictory Session By: Director & Officers of the Academy	

- Note: (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR